



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१(७)]

बुधवार, जुलै २२, २०२६/आषाढ ३१, शके १९४८

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असाधारण क्रमांक ११०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Second Amendment) Act, 2026 (Mah. Act No. XLI of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XLI OF 2026.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 22nd July 2026).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

Mah. XXIV
of 1961.

WHEREAS it is expedient further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Co-operative Societies (Second Amendment) Act, 2026. Short title.

Mah. XXIV
of 1961.

2. In section 23 of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as "the principal Act"), after sub-section (1) the following proviso shall be inserted, namely :—

Amendment
of section 23
of Mah. XXIV
of 1961.

“Provided that, no primary agricultural credit co-operative society shall refuse admission to membership to any person who is a resident in area of operation of such society and has minimum 10R agricultural land and does not have membership of any other primary agricultural credit co-operative society functioning in the area of operation of such society.”.

Amendment of section 144-11A of Mah. XXIV of 1961. **3.** In section 144-11A of the principal Act, after sub-section (1), the following proviso shall be inserted, namely:—

“Provided that, non-agricultural co-operative credit society may disburse gold loan to any person other than share holder member by making him a nominal member of the society.”.